

Statement—III*Statewise details of proposal approved till November, 1996*

(Rs. in crores)

S.No.	Name of the State	Foreign Investment
1.	Andhra Pradesh	207
2.	Assam	1
3.	Bihar	1
4.	Gujarat	113
5.	Haryana	136
6.	Himachal Pradesh	92
7.	Jammu & Kashmir	5
8.	Karnataka	74
9.	Kerala	32
10.	Madhya Pradesh	89
11.	Maharashtra	3435
12.	Manipur	-
13.	Meghalaya	-
14.	Nagaland	-
15.	Orissa	1
16.	Punjab	491
17.	Rajasthan	27
18.	Tamil Nadu	479
19.	Tripura	1
20.	Uttar Pradesh	404
21.	West Bengal	24
22.	Sikkim	-
23.	Andaman Nicobar	1
24.	Arunachal Pradesh	-
25.	Chandigarh	1
26.	Dadar & Nagar Haveli	-
27.	Delhi	1
28.	Daman & Diu	-
29.	L M & A Islands	-
30.	Misoram	-
31.	Pondicherry	5
32.	Goa	27
33.	LOCATION NOT SPECIFIED/UNITS IN MORE THAN ONE LOCATION	1629
Total		7276

*[English]***LPG Connections**

777. SHRI P.C. THOMAS : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government are aware of the large scale sale of counterfeit LPG coupons similar to the ones issued to Members of Parliament in Kerala;

(b) if so, the details thereof;

(c) whether several Members from Kerala have sought enquiry in the matter by the C.B.I.; and

(d) if so, the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) and (b) A news item appeared in Malayala Manorama a leading daily in Kerala, on 25.1.97 regarding availability of Mps' coupons in the market allegedly at a premium.

(c) and (d) Only one reference has been received seeking C.B.I. enquiry in the matter on the basis of which vigilance departments of Oil Companies have been requested to investigate the allegations.

Illegal Constructions

778. SHRI BANWARI LAL PUROHIT : Will the PRIME MINISTER be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned "Politician-builder nexus blamed for illegal constructions" appearing in the "Statesman" dated January 15, 1997;

(b) if so, the facts thereof;

(c) whether cause of the growth of unauthorised constructions in the capital has been ascertained;

(d) if so, the details thereof; and

(e) the action plan of the Government to check illegal constructions in the capital ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) to (e) Unauthorised construction is a continuing problem in Delhi and its removal is an ongoing process. As and when unauthorised construction is detected/reported, action is taken by DDA, MCD and NDMC under the provisions of the Delhi Development Act, 1957, the Delhi Municipal Corporation Act, 1957 and the New Delhi Municipal Council Act 1994 respectively. During the last three years DDA booked 385 cases of violation of sanctioned building plans for action under the Delhi Development Act. The Lt. Governor of Delhi has constituted a Special Task Force in each of the nine Districts of Delhi